

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**For the attention of Creditors of FUTEC SHELTERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	FUTEC SHELTERS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	04.07.2006
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2006PTC168397
5. Address of the registered office and principal office (if any) of corporate debtor	R-19, 3rd Floor, Near Shakarpur, Laxmi Nagar, Vikas Marg, New Delhi-110092
6. Insolvency commencement date in respect of corporate debtor	Date of Order 09.10.2019 Passed in C.P. No. IB-1598(ND)/2018
7. Estimated date of closure of insolvency resolution process	06.04.2020
8. Name and Registration number of the insolvency professional acting as interim resolution professional	<b>Sunil Prakash Sharma</b> IBBI/IPA-002/IP-N00551/2017-18/11726
9. Address and email of the interim resolution professional, as registered with the board	Lower Ground Floor, E-25, Lajpat Nagar-3, New Delhi-24, Email: adv.sunilprakash@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Lower Ground Floor, 2/6-A, Jungpura-A, New Delhi-14 Email: irpsunil.futecshelters@gmail.com
11. Last date for submission of claims	25.10.2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not yet ascertained
13. Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class	1. Shailesh Dayal Mobile No.: 9811255855 Email id: shaileshdayal@gmail.com 2. Ashok Kumar Jalan Mobile No.: 9312279229 Email id: akjalan@jalanca.com 3. Bhim Sain Goyal Mobile No.: 9811081491 Email id: bsgoyal1@gmail.com
14. a) Relevant Forms	In terms of Regulations 7, 8, 8A, 9 and 9A of Insolvency Resolution Process for Corporate Persons Regulations, 2016, the claims may be submitted in their specified Forms. <b>Form B</b> by Operational Creditors; <b>Form C</b> by Financial Creditors; <b>Form CA</b> by Creditors in Class <b>Form D</b> by Workmen or Employees of Corporate Debtor; <b>Form E</b> by an Authorised Representative of Workmen and Employees; <b>Form F</b> by Claims by other Creditors. <a href="https://www.ibbi.gov.in">https://www.ibbi.gov.in</a>
b) Forms can be downloaded from :-	

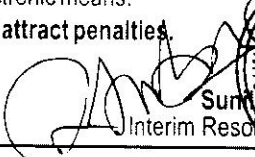
Notice is hereby given that Hon'ble National Company Law Tribunal, New Delhi Principal Bench, has ordered the commencement of Corporate Insolvency Resolution Process against **FUTEC SHELTERS PRIVATE LIMITED** on **09.10.2019**.

The Creditors of **FUTEC SHELTERS PRIVATE LIMITED** are hereby called upon to submit their claims with Proof on or before **25.10.2019** to Interim Resolution Professional at the address mentioned against item 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of Claims in person, by post, or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 11/10/2019  
Place: New Delhi

  
Sunil Prakash Sharma  
Interim Resolution Professional

